Minutes of the Meeting No.1/19 scheduled on 18.04.2018 (actually held on 07.05.2018) under the Chairmanship of Shri K.C. Rout, Addl. DGFT

XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Gagandeep Singh, Dy. DGFT, Kanpur

The Committee first considered minutes of the NC Meeting No. 6/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-1 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/418/AM14/DES-IV RLA. No. 08/24/40/193/AM14 Lic. No. 0810123500 dated 05.08.2013

The Committee considered the case as per agenda for amendment in import item No.2, during the meeting on 07.05.2018. The Committee decided to amend the import item No.2, approved in Meeting No.8/83 dated 16.09.2015 without any other change as under:-

Import item as per AA	Import item as per NC M. No.8/83 dt.16.09.15 with Qty.	Import item recommended with Qty.
Vinyl Sulphone Ester	Acetanilide – 0.342 Kg	Vinyl Sulphone Ester – 0.479 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-2 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Jay Chemical Industries Ltd., Ahmedabad F. No. 01/83/50/444/AM14/DES-IV RLA. No. 08/24/40/181/AM14 Lic. No. 0810123458 dated 02.08.2013

The Committee considered the case as per agenda for amendment in import item No.2, during the meeting on 07.05.2018. The Committee decided to amend the import item No.2, approved in Meeting No.8/83 dated 16.09.2015 without any other change as under:-

Import item as per AA	Import item as per NC M. No.8/83 dt.16.09.15 with Qty.	Import item recommended with Qty.
Vinyl Sulphone Ester	Acetanilide – 0.114 Kg	Vinyl Sulphone Ester – 0.160 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-3 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/10/AM18/DES-IV

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 16.02.2018. The Committee decided to fix the following norms as under:-

Export item	Qty.	Import item	Qty.
Beeswax Absolute	105.59 Kg	Bees Wax	4773.4 Kg
Beehive Absolute	97.52 Kg	Beehive Concrete	4183.6 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-4 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Jasmine Concrete Exports Pvt. Ltd., TN F. No. 01/83/171/11/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Subsequent reminder issued 10.05.2018. The case is re-listed for 23.05.2018.

Case No. M-5 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

Case No. M-6 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Willowood Chemicals Pvt. Ltd., Kolkata F. No. 01/83/50/1076/AM17/DES-IV/Pt. RLA. No. 02/24/40/181/AM17 Lic. No. 0210207367 dated 17.02.2017

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 10.05.2018. The case is re-listed for 23.05.2018.

Case No. M-8 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/17/AM18/DES-IV

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2017- TSW dated 01.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.1-3).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-9 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/18/AM18/DES-IV

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2017- TSW dated 19.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.4-6).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-10 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/16/AM18/DES-IV

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2017- TSW dated 01.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.7-9).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-11 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Kaleesuwari Refinery and Industry Pvt. Ltd., Hyderabad F. No. 01/83/171/20/AM18/DES-IV

The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP, M/o New & Renewable Energy, CAPEXIL & M/o Petroleum for providing the comments which is awaited. U.O issued 08.03.2018. The case is re-listed for 23.05.2018.

Case No. M-12 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Oriental Trimex Ltd., New Delhi F. No. 01/83/171/19/AM18/DES-IV RLA. No. 05/24/40/519/AM18

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/92/2018- TSW dated 18.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.10).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-13 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hindustan Platinum Pvt. Ltd., Mumbai F. No. 01/83/50/698/AM17/DES-IV RLA. No. 03/94/40/445/AM17 Lic. No. 0310807963 dt.22.09.2016

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

Case No. M-14 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Reckitt Benckiser Healthcare India Pvt. Ltd., Gurgaon F. No. 01/83/50/765/AM16/DES-IV RLA. No. 05/24/40/189/AM16 Lic. No. 0510394993 dt.20.07.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/94/2018- TSW dated 17.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.11).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-15 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Fruzyme Biotech India Pvt., Ltd., Tirupur F. No. 01/83/171/015/AM18/DES-IV RLA. No. 32/24/40/07/AM18 RLA No. 32/24/40/014/AM18 Lic. No. 3210078172 dt.11.05.2017 LIC. No. 3210078218 dt.14.07.2017

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as per SION A-338 as under:-

Advance Authorization No. 3210078172 dt.11.05.2017

Export item	Qty.	Import item	Qty.
Papain Refine	3334 Kg.	Crude Papain	5136 Kg.

Advance Authorization No. 3210078218 dt.14.07.2017

Export item	Qty.	Import item	Qty.
Papain Refine	518000 Kg.	Crude Papain	10267 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-16 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Indian Additives Ltd., Chennai F. No. 01/83/50/440/AM10/DES-IV RLA. No. 04/24/40/07/AM16 Lic. No. 0410160468 dated 30.04.2015

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 23.02.2018 issued by Deptt. of IPP. File alongwith reply of D/L sent to TA Shri Shaish Kumar on 14.05.2018. The case is re-listed for 23.05.2018.

Case No. M-17 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/273/AM15/DES-IV RLA. No. 15/24/40/8/AM15 Lic. No. 1510021990 dt.09.06.2014

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-18 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/952/AM17/DES-IV RLA. No. 15/24/40/9/AM14 Lic. No. 1510021141 dt.24.01.2014

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-19 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/31/AM17/DES-IV RLA. No. 15/24/40/18/AM15 Lic. No. 1510022086 dt.22.01.2016

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-20 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/21/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-21 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/22/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-22 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/23/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-23 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/24/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-24 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/25/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-25 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Banaras Beads Ltd., Varanasi F. No. 01/83/50/330/AM18/DES-IV RLA. No. 15/24/40/14/AM15 Lic. No. 1510022074 dt.22.01.2016

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

Case No. M-26 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. UPL Ltd., Mumbai F. No. 01/83/50/336/AM14/DES-IV RLA. No. 03/95/40/831/AM13 Lic. No. 0310737310 dt.13.06.2013

The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 10.05.2018. The case is re-listed for 23.05.2018.

Case No. M-27 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Acmechem Ltd., Kolkata F. No. 01/83/50/785/AM15/DES-IV RLA. No. 02/24/40/140/AM15 Lic. No. 0210205070 dt.16.10.2014

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-28 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Acmechem Ltd., Kolkata F. No. 01/83/50/18/AM16/DES-IV RLA. No. 02/24/40/154/AM15 Lic. No. 0210205160 dt.14.11.2014

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-29 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Spak Orgochem (India) Pvt. Ltd., Mumbai F. No. 01/83/171/14/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

Case No. M-30 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. SMI Coated Products Pvt. Ltd., Mumbai F. No. 01/83/50/789/AM17/DES-IV RLA. No. 03/95/40/11/AM17 Lic. No. 0310804190 dt.26.04.2016

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/99/2018- TSW dated 24.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.12).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-31 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. SMI Coated Products Pvt. Ltd., Mumbai F. No. 01/83/50/839/AM16/DES-IV RLA. No. 03/95/40/202/AM16 Lic. No. 0310799664 dt.26.10.2015

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/99/2018- TSW dated 24.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.13).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-32 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Godrej Industries Ltd., Mumbai F. No. 01/83/171/01/AM19/DES-IV

The Committee considered the case as per agenda and noted that the request of the firm had been sent to CHEMIXEL for providing the comments which is awaited. O.M issued 10.05.2018. The case is re-listed for 23.05.2018.

Case No. M-33 NC No. 1/19 Dated 18.04.2018 (held on 07.05.2018)	M/s. Indo Colchem Ltd., Ahmedabad F. No.01/83/50/544/AM14/DES-IV RLA No. 08/24/40/298/AM14 Lic. No. 0810125615 dt.14.10.2013

The Committee considered the case as per agenda for revision/ correction in export item & import item, during the meeting on 07.05.2018. The Committee decided to amend the export item & import item, approved in Meeting No.11/83 dated 18.11.2015 without any other change as under:-

Export item	Qty.	Import item	Qty.
INDOFIX RED BS (INDOFIX DEEP RED SB / INDOFIX RED S2B)	1Kg	1. ACETANILIDE BASED VINYL SULPHONE ESTER	0.487 Kg
		2. H.ACID	0.487 Kg
		3. CYANURIC CHLORIDE	0.487 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 1/83-ALC1/2018 MEETING DATE : 18.04.2018

1	Case No.:1/1/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00601/AM18/	RLA File :03/95/040/00027/AM14/	Lic.No/Date:0310731542 16.04.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.:2/1/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00602/AM18/	RLA File :03/95/040/00114/AM14/	Lic.No/Date:0310734909 20.05.2013	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

3	Case No.:3/1/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00603/AM18/	RLA File :03/95/040/00847/AM14/	Lic.No/Date:0310785111 11.06.2014	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

4	Case No.:5/8/83-ALC1/2017	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00438/AM18/	RLA File :03/95/040/00075/AM16/	Lic.No/Date:0310795967 18.05.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:103/1/83-ALC1/2018	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00703/AM18/	RLA File :03/94/040/01023/AM13/	Lic.No/Date:0310796436 04.06.2015	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
1. Decorex CA Salt	1 Kg	Chromic Acid	0.990 Kg
2. Neobrite 536	1 Kg	Butynediol (2-Butyne-1,4-Diol) Propylene Oxide	0.423 Kg
3. Neobrite 144 ALS (Nickel Intermediate)	1 kg	Sodium Sulphite Allyl Chloride (3 Chloropropene)	0.220 Kg 0.140 Kg
4. Neobrite 880 (CONTAINING 41% Pyridine 52.3% Epichlorohydrin)	1 KG	Pyridine Epichlorohydrin	410 gms 523 gms
5. Chemtek R 61 (Sodium Propyne Sulfonate 50%)	1 Kg	Sodium Sulphite Propargyl Alcohol	0.333 0.166
6 KEMPAS IR 752 (Passivation)	1 Kg	Chromic Acid	0.500 Kg
7. Metchem BD (Nickel additive)	1 Kg	Butynediol Ethylene Oxide	0.505 Kg 0.500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6

Case No.:3/8/83-ALC1/2017	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
HQ File :01/83/050/00436/AM18/	RLA File :08/24/040/00134/AM16/	Lic.No/Date:0810135900 20.08.2015	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.

7

Case No.:101/1/83-ALC1/2018	Party Name:SCARLET PRINTS LLP	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
HQ File :01/83/050/00701/AM18/	RLA File :08/24/040/00233/AM16/	Lic.No/Date:0810136325 16.10.2015	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Printed Canvas with Frame	115500 Sq. foot	390g ECO Solvent Matte Canvas	170235.5 Sq. foot

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8

Case No.:25/9/83-ALC1/2017	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
HQ File :01/83/050/00523/AM18/	RLA File :08/24/040/00166/AM16/	Lic.No/Date:0810136462 06.11.2015	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms

based on the written recommendation of Deptt. of IPP vide their U.O. No.7/97/2018- TSW dated 19.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.14-15).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

9	Case No.:26/9/83-ALC1/2017	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00524/AM18/	RLA File :08/24/040/00151/AM16/	Lic.No/Date:0810136461 06.11.2015	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/97/2018- TSW dated 19.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.16-17).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.:27/9/83-ALC1/2017	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00525/AM18/	RLA File :08/24/040/00182/AM16/	Lic.No/Date:0810136463 06.11.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/97/2018- TSW dated 19.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.18-19).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:51/9/83-ALC1/2017	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00549/AM18/	RLA File :32/24/040/00038/AM16/	Lic.No/Date:3210077818 09.02.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as per SION A-338 as under:-			

Export item	Qty.	Import item	Qty.
Pappin, full Strength NAS 880 LB	800 Kg	Crude Papain	1232 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

12	Case No.:52/9/83-ALC1/2017	Party Name:RUBAMIN LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00550/AM18/	RLA File :34/24/040/00065/AM17/	Lic.No/Date:3410042266 13.06.2016	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.

13	Case No.:7/1/83-ALC1/2018	Party Name:KONKAN SPECIALITY POLY PRODUCTS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00607/AM18/	RLA File :07/24/040/00091/AM17/	Lic.No/Date:0710110318 25.08.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Calcium Carbonate Master Batch Containing– 1. Min. of 16% of Polypropylene 2. Min. of 80% of Coated Calcium Carbonate 3. Min. of 4% Polyethylene Wax	1000 MT	1. Polypropylene `(PP) 2. Coated Calcium Carbonate 3. Polyethylene Wax	164.800 MT 824.000 MT 41.200 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:35/9/83-ALC1/2017	Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00533/AM18/	RLA File :31/82/040/00198/AM17/	Lic.No/Date:3110066523 29.12.2016	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Flame Guard M082 Containing– Min. of 50% Antimony Trioxide	40 MT	Antimony Trioxide	20.10 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15	Case No.:22/1/83-ALC1/2017	Party Name:GEE GEE KAY PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/01077/AM17/	RLA File :35/24/040/00047/AM17/	Lic.No/Date:3510045097 19.01.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Magnesium Sulphate Heptahydrate	1 Kg	Raw Magnesite Lumps Stone MgO should be -44% Quantity Tolerance +/-5%	0.481 Kg/Kg content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	Case No.:79/2/83-ALC1/2017	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00079/AM18/	RLA File :03/95/040/00735/AM17/	Lic.No/Date:0310811233 15.02.2017	Defer Date:

Decision: The Committee considered the case as per agenda and decided to ratify the norms applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision NORMS COMMITTEE.

17	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.

18	Case No.:87/3/83-ALC1/2017	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00175/AM18/	RLA File :05/24/040/00038/AM18/	Lic.No/Date:0510402444 04.05.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/348/2017- TSW dated 19.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.20).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	Case No.:76/3/83-ALC1/2017	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00164/AM18/	RLA File :03/95/040/00001/AM18/	Lic.No/Date:0310813079 05.05.2017	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as inputs asked for not specific.

20	Case No.:3/3/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00091/AM18/	RLA File :03/95/040/00053/AM18/	Lic.No/Date:0310813182 11.05.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

21	Case No.:4/5/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00248/AM18/	RLA File :03/95/040/00131/AM18/	Lic.No/Date:0310813381 18.05.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 23.02.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.			

22	Case No.:5/5/83-ALC1/2017	Party Name:SWARUP INTERNATIONAL	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00249/AM18/	RLA File :03/95/040/00102/AM18/	Lic.No/Date:0310813632 29.05.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

23	Case No.:31/4/83-ALC1/2017	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00224/AM18/	RLA File :34/24/040/00045/AM18/	Lic.No/Date:3410043249 31.05.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Colouring Matters: Solvent Brown 53 Powder	1 Kg	2,3 Diaminomaleonitrite Powder Foam	0.320 Kg/Kg
		Salicylaldehyde Liquid	0.700 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.:6/5/83-ALC1/2017	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00250/AM18/	RLA File :03/95/040/00153/AM18/	Lic.No/Date:0310813760 05.06.2017	Defer Date:

Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

25	Case No.:3/6/83-ALC1/2017	Party Name:BANARAS BEADS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date:1510022132 15.06.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 27.03.2018 issued by Deptt. of IPP. The case is re-listed for 23.05.2018.			

26	Case No.:45/5/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00289/AM18/	RLA File :05/24/040/00308/AM17/	Lic.No/Date:0510403182 21.06.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:22/9/83-ALC1/2017	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00520/AM18/	RLA File :09/24/040/00151/AM18/	Lic.No/Date:0910065207 22.06.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.			

28	Case No.:6/1/83-ALC1/2018	Party Name:KONKAN SPECIALITY POLY PRODUCTS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00606/AM18/	RLA File :07/24/040/00068/AM18/	Lic.No/Date:0710111861 05.07.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Calcium Carbonate Master Batch Containing– 1 Min. of 16% of Polypropylene 2. Min. of 80% of Coated Calcium Carbonate 3. Min. of 4% Polyethylene Wax	1000 MT	1 Polypropylene `(PP) 2 Coated Calcium Carbonate 3 Polyethylene Wax	164.800 MT 824.000 MT 41.200 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29	Case No.:44/8/83-ALC1/2017	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00477/AM18/	RLA File :34/24/040/00101/AM18/	Lic.No/Date:3410043363 26.07.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

30	Case No.:33/6/83-ALC1/2017	Party Name:VICTORY CHEMICALS	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00345/AM18/	RLA File :03/95/040/00239/AM18/	Lic.No/Date:0310814877 27.07.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Magnesium Hypophosphite	70000 Kg	Sodium Hypophosphite	70000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:21/8/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00454/AM18/	RLA File :03/95/040/00377/AM18/	Lic.No/Date:0310815081 09.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

32	Case No.:22/8/83-ALC1/2017	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00455/AM18/	RLA File :03/95/040/00360/AM18/	Lic.No/Date:0310815085 09.08.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 23.05.2018.			

33	Case No.:23/8/83-ALC1/2017	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00456/AM18/	RLA File :03/95/040/00361/AM18/	Lic.No/Date:0310815084 09.08.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 23.05.2018.			

34	Case No.:11/8/83-ALC1/2017	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00444/AM18/	RLA File :02/24/040/00080/AM18/	Lic.No/Date:0210207788 11.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

35	Case No.:4/7/83-ALC1/2017	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00375/AM18/	RLA File :04/24/040/00092/AM18/	Lic.No/Date:0410163434 17.08.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

36	Case No.:2/8/83-ALC1/2017	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00435/AM18/	RLA File :03/95/040/00387/AM18/	Lic.No/Date:0310815234 18.08.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Lithium Chloride Anhydrous	1 Kg	Lithium Hydroxide Monohydrate	1.04 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:25/8/83-ALC1/2017	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00458/AM18/	RLA File :03/95/040/00420/AM18/	Lic.No/Date:0310815355 23.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

38	Case No.:54/7/83-ALC1/2017	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00425/AM18/	RLA File :03/94/040/00430/AM18/	Lic.No/Date:0310815384 24.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

39	Case No.:10/7/83-ALC1/2017	Party Name:DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00381/AM18/	RLA File :31/83/040/00059/AM18/	Lic.No/Date:3110066854 29.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

40	Case No.:16/8/83-ALC1/2017	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00449/AM18/	RLA File :03/95/040/00251/AM18/	Lic.No/Date:0310815419 29.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

41	Case No.:82/9/83-ALC1/2017	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00580/AM18/	RLA File :03/94/040/00413/AM18/	Lic.No/Date:0310815414 29.08.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.			

42	Case No.:34/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00467/AM18/	RLA File :05/24/040/00235/AM18/	Lic.No/Date:0510403913 04.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

43	Case No.:67/9/83-ALC1/2017	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00565/AM18/	RLA File :34/24/040/00125/AM18/	Lic.No/Date:3410043438 04.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 23.05.2018.			

44	Case No.:43/8/83-ALC1/2017	Party Name:NOREX FLAVOURS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00476/AM18/	RLA File :29/24/040/00004/AM18/	Lic.No/Date:2910025301 05.09.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as			

applied for by the firm with no repeat basis.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45	Case No.:47/8/83-ALC1/2017	Party Name:AROMA DE FRANCE	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00480/AM18/	RLA File :34/24/040/00139/AM18/	Lic.No/Date:3410043447 07.09.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Deodorant Boady Spray (250 ml)	500000 No.	1 to 4 & 6 to 8	Net to Net
Deodorant Boady Spray (200 ml)	230000 No.	5	As applied for

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	Case No.:24/8/83-ALC1/2017	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00457/AM18/	RLA File :03/95/040/00444/AM18/	Lic.No/Date:0310815632 08.09.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.

47	Case No.:11/9/83-ALC1/2017	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00509/AM18/	RLA File :03/94/040/00409/AM18/	Lic.No/Date:0310815652 08.09.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.

48	Case No.:81/9/83-ALC1/2017	Party Name:ARCHROMA INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00579/AM18/	RLA File :03/94/040/00490/AM18/	Lic.No/Date:0310815654 08.09.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.

	Case No.:35/8/83-ALC1/2017	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
49	HQ File :01/83/050/00468/AM18/	RLA File :32/24/040/00020/AM18/	Lic.No/Date:3210078250 11.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

	Case No.:79/9/83-ALC1/2017	Party Name:EICL LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00577/AM18/	RLA File :03/94/040/00486/AM18/	Lic.No/Date:0310815668 11.09.2017	Defer Date:

50 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Modified Starches (HT Drilling Starch, Pre Gel Starches, Dextrin, and CMS-Flotrol, Drilling Starch, Drilflo-1009, Drilflo-1008 (HT), with moisture content 10% Max.	1 Kg	Native Tapioca Starch	1.035 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:84/9/83-ALC1/2017	Party Name:EICL LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00582/AM18/	RLA File :03/94/040/00487/AM18/	Lic.No/Date:0310815670 11.09.2017	Defer Date:

51 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 01.11.2017. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Modified Starches (HT Drilling Starch, Pre Gel Starches, Dextrin, and CMS-Flotrol, Drilling Starch, Drilflo-1009, Drilflo-1008 (HT), with moisture content 10% Max.	1 Kg	Native Tapioca Starch	1.035 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:15/8/83-ALC1/2017	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
52	HQ File :01/83/050/00448/AM18/	RLA File :03/95/040/00471/AM18/	Lic.No/Date:0310815679 12.09.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:63/8/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00496/AM18/	RLA File :06/24/040/00016/AM18/	Lic.No/Date:0610038695 19.09.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

54	Case No.:7/8/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00440/AM18/	RLA File :05/23/040/00231/AM18/	Lic.No/Date:0510404066 21.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 24.01.2018 issued by Deptt. of IPP. The case is re-listed for 23.05.2018.			

55	Case No.:32/8/83-ALC1/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00465/AM18/	RLA File :08/24/040/00098/AM18/	Lic.No/Date:0810140979 21.09.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

56	Case No.:33/8/83-ALC1/2017	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00466/AM18/	RLA File :08/24/040/00160/AM18/	Lic.No/Date:0810140982 21.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 23.05.2018.			

57	Case No.:4/8/83-ALC1/2017	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00437/AM18/	RLA File :06/24/040/00027/AM18/	Lic.No/Date:0610038700 27.09.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

58	Case No.:6/8/83-ALC1/2017	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00439/AM18/	RLA File :06/24/040/00026/AM18/	Lic.No/Date:0610038699 27.09.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

59	Case No.:51/8/83-ALC1/2017	Party Name:MEENA AGENCY LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00484/AM18/	RLA File :24/24/040/00023/AM15/	Lic.No/Date:2410042281 27.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Steel for providing the comments. U.O issued 23.2.2018. Reminder for comments issued on 28.03.2018 The case is re-listed for 23.05.2018.			

60	Case No.:19/1/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00619/AM18/	RLA File :03/94/040/00485/AM18/	Lic.No/Date:0310815975 27.09.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Paraffin Inhibitor U8410	1 Kg	Acrylic Acid	0.0582 Kg/Kg
		Behenyl Alcohol C1822	0.2455 Kg/Kg
		Mix Xylene	0.6825 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:20/1/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00620/AM18/	RLA File :03/94/040/00474/AM18/	Lic.No/Date:0310816003 27.09.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Paraffin Inhibitor PAO32930	297440 Kg	Pour Point Depressant (M2294)	31975 Kg
		Pour Point Depressant (CF3826)	35276 Kg
		Mix Xylene	219629.70 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62	Case No.:64/9/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00562/AM18/	RLA File :05/23/040/00240/AM18/	Lic.No/Date:0510404148 29.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 23.05.2018.			

63	Case No.:18/1/83-ALC1/2018	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00618/AM18/	RLA File :03/94/040/00449/AM18/	Lic.No/Date:0310816054 29.09.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

64	Case No.:21/1/83-ALC1/2018	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00621/AM18/	RLA File :03/94/040/00535/AM18/	Lic.No/Date:0310816086 03.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

65	Case No.:12/9/83-ALC1/2017	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00510/AM18/	RLA File :05/23/040/00027/AM18/	Lic.No/Date:0510404197 04.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/15/2017- TSW dated 03.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.21).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.:29/9/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00527/AM18/	RLA File :05/24/040/00281/AM18/	Lic.No/Date:0510404194 04.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

67	Case No.:27/1/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00627/AM18/	RLA File :03/95/040/00304/AM18/	Lic.No/Date:0310816113 04.10.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
S-Metolachlor 960 G/L EC	1200000 Litre	1-Methoxy-2-Propanol	493200 Kg
		2-Ethyl-6-Methyl Aniline	638400 Kg
		Chloroacetyl Chloride	493200 Kg
		Toluene	128400 Kg
		Solvesso 150	18000 Kg
		Cu 0203 T 1/8"	1051.20 Kg
		Amberlyst-15 wet	8400 Kg
		Bis (1,5-Cyclooctadiene) dichloro iridium	7.164 Kg
		Chlorodiphenyl Phosphine	93.60 Kg
		Bis (3,5-Dimethylphenyl) Phosphine	39.24 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:61/9/83-ALC1/2017	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00559/AM18/	RLA File :05/24/040/00294/AM18/	Lic.No/Date:0510404220 09.10.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

69	Case No.:29/1/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00629/AM18/	RLA File :03/95/040/00528/AM18/	Lic.No/Date:0310816216 09.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/143/2018- TSW dated 03.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.22).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:57/8/83-ALC1/2017	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00490/AM18/	RLA File :04/24/040/00138/AM18/	Lic.No/Date:0410163584 10.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 23.05.2018.			

71	Case No.:24/1/83-ALC1/2018	Party Name:HOPEWELL TABLEWARE PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00624/AM18/	RLA File :03/94/040/00551/AM18/	Lic.No/Date:0310816275 10.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 11.04.2018. The case is re-listed for 23.05.2018.			

72	Case No.:13/9/83-ALC1/2017	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00511/AM18/	RLA File :05/23/040/00259/AM18/	Lic.No/Date:0510404242 11.10.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/100/2017- TSW dated 10.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.23).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:28/1/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00628/AM18/	RLA File :03/95/040/00531/AM18/	Lic.No/Date:0310816308 11.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
S-Metolachlor 915 G/L EC	500000 Litre	1-Methoxy-2-Propanol	195841.50 Kg
		2-Ethyl-6-Methyl Aniline	253498 Kg
		Chloroacetyl Chloride	195841.50 Kg
		Toluene	50985.60 Kg
		Solvesso 150	5500 Kg
		Cu 0203 T 1/8"	417.414 Kg
		Amberlyst-15 wet	3335.50 Kg
		Bis (1,5-Cyclooctadiene) dichloro iridium	2.845 Kg
		Chlorodiphenyl Phosphine	35.50 Kg
		Bis (3,5-Dimethylphenyl)	15.58 Kg

		Phosphine	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:31/1/83-ALC1/2018	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00631/AM18/	RLA File :03/95/040/00515/AM18/	Lic.No/Date:0310816334 12.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Dye Brown 5222 A Color Blend of 3 different dyes namely Allura Red 45%, Tartrazine 30% and Indigo Carmine 25%	150000 Kg	Para Cresidine Ortho Sulphonic Acid	35572.50 Kg
		Beta Naphthol	29376 Kg
		Dimethyl Acetyl Succinate	Not available in SION
		Sodium Nitrite	5737.50 Kg
		Indigo	25800 Kg
		Caustic Soda	60000 Kg
		Sulphanilic Acid	Not available in SION

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:17/9/83-ALC1/2017	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00515/AM18/	RLA File :05/23/040/00260/AM18/	Lic.No/Date:0510404297 16.10.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 07.03.2018. The case is re-listed for 23.05.2018.

76	Case No.:66/9/83-ALC1/2017	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00564/AM18/	RLA File :34/24/040/00183/AM18/	Lic.No/Date:3410043547 16.10.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 23.05.2018.

77	Case No.:62/8/83-ALC1/2017	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00495/AM18/	RLA File :08/24/040/00201/AM18/	Lic.No/Date:0810141213 18.10.2017	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as

	the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.			

78	Case No.:65/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00498/AM18/	RLA File :05/24/040/00317/AM18/	Lic.No/Date:0510404344 18.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

79	Case No.:30/1/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00630/AM18/	RLA File :03/95/040/00568/AM18/	Lic.No/Date:0310816419 18.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

80	Case No.:25/1/83-ALC1/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00625/AM18/	RLA File :03/94/040/00559/AM18/	Lic.No/Date:0310816426 23.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

81	Case No.:26/1/83-ALC1/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00626/AM18/	RLA File :03/94/040/00571/AM18/	Lic.No/Date:0310816427 23.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

82	Case No.:60/9/83-ALC1/2017	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00558/AM18/	RLA File :04/24/040/00100/AM18/	Lic.No/Date:0410163617 25.10.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

83	Case No.:32/1/83-ALC1/2018	Party Name:VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310816509	Defer

:01/83/050/00632/AM18/	:03/95/040/00572/AM18/	25.10.2017	Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

84	Case No.:33/1/83-ALC1/2018	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00633/AM18/	RLA File :03/95/040/00563/AM18/	Lic.No/Date:0310816514 25.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Lake Allura Red	100000 Kg	Para Cresidine Ortho Sulphonic Acid	21700 Kg
		Beta Naphthol	17900 Kg
		Sodium Nitrite	Not available in SION
		Soda Ash	Not available in SION
		Caustic Soda	Not available in SION
		Aluminium Chloride	112300 Kg
		Sodium Bicarbonate	212600 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	Case No.:65/9/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00563/AM18/	RLA File :30/24/040/00021/AM18/	Lic.No/Date:3010104145 27.10.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

86	Case No.:80/9/83-ALC1/2017	Party Name:PARKSONS PACKAGING LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00578/AM18/	RLA File :03/95/040/00590/AM18/	Lic.No/Date:0310816628 30.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm and export item No.3 Printing Ink restricted to 1% of FOB value.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:74/9/83-ALC1/2017	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00572/AM18/	RLA File :03/94/040/00596/AM18/	Lic.No/Date:0310816681 31.10.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Body Black (Containing Min. of 30% Chrome Oxide)	1 Kg	Chrome Oxide	0.300 Kg/Kg content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.:18/9/83-ALC1/2017	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00516/AM18/	RLA File :05/23/040/00290/AM18/	Lic.No/Date:0510404467 01.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.03.2018 issued by DGFT. Final reminder issued on 04.05.2018.The case is re-listed for 23.05.2018.			

89	Case No.:73/9/83-ALC1/2017	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00571/AM18/	RLA File :03/94/040/00543/AM18/	Lic.No/Date:0310816692 01.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

90	Case No.:30/9/83-ALC1/2017	Party Name:PROEC ENERGY LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00528/AM18/	RLA File :05/24/040/00313/AM18/	Lic.No/Date:0510404497 02.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

91	Case No.:39/9/83-ALC1/2017	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00537/AM18/	RLA File :08/24/040/00206/AM18/	Lic.No/Date:0810141245 02.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

92	Case No.:47/9/83-ALC1/2017	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00545/AM18/	RLA File :08/24/040/00211/AM18/	Lic.No/Date:0810141242 02.11.2017	Defer Date:23.05.2018

	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

93	Case No.:1/9/83-ALC1/2017	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00499/AM18/	RLA File :06/24/040/00033/AM18/	Lic.No/Date:0610038727 03.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

94	Case No.:48/9/83-ALC1/2017	Party Name:NATURE PULSE BOTANICALS PVT. LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00546/AM18/	RLA File :08/24/040/00229/AM18/	Lic.No/Date:0810141260 07.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

95	Case No.:49/9/83-ALC1/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00547/AM18/	RLA File :08/24/040/00097/AM18/	Lic.No/Date:0810141273 08.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

96	Case No.:50/9/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
	HQ File :01/83/050/00548/AM18/	RLA File :06/24/040/00034/AM18/	Lic.No/Date:0610038730 08.11.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the import and export items are similar and details of manufacturing process and another has not been provide.			

97	Case No.:76/9/83-ALC1/2017	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00574/AM18/	RLA File :03/94/040/00624/AM18/	Lic.No/Date:0310816886 08.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Release paper 80 to 90 GSM +/- 10%	50 MT	Glassine paper 80 to 90 GSM +/- 10%	52 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98	Case No.:42/9/83-ALC1/2017	Party Name:MALABAR EQUIPMENTS AND GENERAL TRADERS PVT	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00540/AM18/	RLA File :10/24/040/00040/AM18/	Lic.No/Date:1010059829 10.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/137/2018- TSW dated 01.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.24).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:2/9/83-ALC1/2017	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00500/AM18/	RLA File :06/24/040/00035/AM18/	Lic.No/Date:0610038735 13.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/135/2018- TSW dated 07.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.25-26).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	Case No.:43/9/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00541/AM18/	RLA File :30/24/040/00026/AM18/	Lic.No/Date:3010104159 14.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Emamectin Benzoate 5% SG	50 MT	Emamectin Benzoate Technical 95% Min.	2.525 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	Case No.:8/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00506/AM18/	RLA File :03/95/040/00643/AM18/	Lic.No/Date:0310817111 16.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/88/2018- TSW dated 03.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.27).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

102	Case No.:9/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00507/AM18/	RLA File :03/95/040/00650/AM18/	Lic.No/Date:0310817112 16.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/88/2018- TSW dated 03.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.28).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

103	Case No.:44/9/83-ALC1/2017	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00542/AM18/	RLA File :32/24/040/00030/AM18/	Lic.No/Date:3210078303 16.11.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Red Lead	1000 MT	Lead Ingots	1000 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

104	Case No.:68/1/83-ALC1/2018	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00668/AM18/	RLA File :56/24/040/00001/AM18/	Lic.No/Date:5610005261 17.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

105	Case No.:74/1/83-ALC1/2018	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00674/AM18/	RLA File :56/24/040/00002/AM18/	Lic.No/Date:5610005262 17.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:92/9/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00590/AM18/	RLA File :03/95/040/00668/AM18/	Lic.No/Date:0310817216 22.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive Paper (150 Gsm +/-10%)	1 Sq. meter	Vellum Paper (70 GSM +/-10%)	1.04 Sq. meter/ Sq. meter content contained in export product
		Adhesive (100% Solid) (Rubber Based Hot melt)	0.024 Kg
		Glassine paper (60 Gsm +/-10%)	1.04 Sq. meter/ Sq. meter content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107	Case No.:36/9/83-ALC1/2017	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00534/AM18/	RLA File :06/24/040/00038/AM18/	Lic.No/Date:0610038740 23.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Stone Handicraft Lotion Dispenser with plastic Pump	500000 No.	Relevant Plastic Pump	Net to Net basis

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

108	Case No.:91/9/83-ALC1/2017	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00589/AM18/	RLA File :34/24/040/00232/AM18/	Lic.No/Date:3410043649 23.11.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.

	Case No.:34/1/83-ALC1/2018	Party Name:R. K. INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00634/AM18/	RLA File :34/24/040/00215/AM18/	Lic.No/Date:3410043645 23.11.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

109

Items of export	Qty.	Items of import	Qty.
Vat Violet-1MD (Dye content 38%) (Concentration 100%)	1 Kg	Vat Violet-1 CDP	0.38 Kg/Kg
Vat Red-15MD (Dye content 24%) (Concentration 100%)	1 Kg	Vat Red-15 CDP	0.24 Kg/Kg
Vat Orange-7MD (Dye content 18.18%) (Concentration 100%)	1 Kg	Vat Orange-7 CDP	.1818 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:40/9/83-ALC1/2017	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00538/AM18/	RLA File :08/24/040/00259/AM18/	Lic.No/Date:0810141361 24.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

110

Items of export	Qty.	Items of import	Qty.
Printed Flex Banner (GSM 340/510) (GSM 340-27439.29 Kgs and GSM 510-41158.93 Kgs.	68598.220 Kg	PVC Laminated Flex Rolls 340 GSM Frontlit Grey Back Mattee	30183 Kg
		PVC Laminated Flex Rolls 510 GSM Frontlit Grey Back Mattee	45274 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:41/9/83-ALC1/2017	Party Name:ATUL LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
111	HQ File :01/83/050/00539/AM18/	RLA File :08/24/040/00177/AM18/	Lic.No/Date:0810141363 24.11.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.

112	Case No.:10/1/83-ALC1/2018	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00610/AM18/	RLA File :03/95/040/00586/AM18/	Lic.No/Date:0310817287 24.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

113	Case No.:37/9/83-ALC1/2017	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00535/AM18/	RLA File :06/24/040/00039/AM18/	Lic.No/Date:0610038746 27.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

114	Case No.:7/9/83-ALC1/2017	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00505/AM18/	RLA File :04/24/040/00164/AM18/	Lic.No/Date:0410163744 29.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Hexa Fluorotitanic Acid 60% (also known as Fluotitanic Acid 60%) Corrosive Liquid	10 MT	Hydrofluoric Acid 70% Corrosive Liquid	.660 Kg/Kg
		Titanium Dioxide White Powder	.308 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	Case No.:46/9/83-ALC1/2017	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00544/AM18/	RLA File :30/24/040/00029/AM18/	Lic.No/Date:3010104167 30.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

116	Case No.:11/1/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00611/AM18/	RLA File :03/95/040/00685/AM18/	Lic.No/Date:0310817450 30.11.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

117	Case No.:37/1/83-ALC1/2018	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00637/AM18/	RLA File :02/24/040/00141/AM18/	Lic.No/Date:0210208024 01.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

118	Case No.:9/1/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00609/AM18/	RLA File :03/95/040/00713/AM18/	Lic.No/Date:0310817485 04.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

119	Case No.:101/9/83-ALC1/2017	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00599/AM18/	RLA File :03/95/040/00720/AM18/	Lic.No/Date:0310817497 05.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

120	Case No.:78/9/83-ALC1/2017	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00576/AM18/	RLA File :03/94/040/00645/AM18/	Lic.No/Date:0310817517 06.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

121	Case No.:87/9/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00585/AM18/	RLA File :05/24/040/00367/AM18/	Lic.No/Date:0510404725 06.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-			

Items of export	Qty.	Items of import	Qty.
Cyproconazole 8%+ Propiconazole 25% EC	61200 Kg	Cyproconazole Technical 95% Min.	4945 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	Case No.:89/9/83-ALC1/2017	Party Name:PRAYAG POLYTECH PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00587/AM18/	RLA File :05/24/040/00292/AM18/	Lic.No/Date:0510404745 07.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

123	Case No.:102/9/83-ALC1/2017	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00600/AM18/	RLA File :03/95/040/00756/AM18/	Lic.No/Date:0310817630 08.12.2017	Defer Date:

Decision: The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Items of export	Qty.	Items of import	Qty.
Filler Master Batch Net content per Kg 45000Kgs Polypropylene 105000Kgs Calcium Carbonate	150000 Kg	Polypropylene	46350 Kg
		Calcium Carbonate	108150 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.:23/1/83-ALC1/2018	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00623/AM18/	RLA File :08/24/040/00180/AM18/	Lic.No/Date:0810141485 08.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

125	Case No.:88/9/83-ALC1/2017	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00586/AM18/	RLA File :05/24/040/00405/AM18/	Lic.No/Date:0510404856 11.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

126	Case No.:48/1/83-ALC1/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00648/AM18/	RLA File :03/94/040/00723/AM18/	Lic.No/Date:0310817677 11.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The			

case is re-listed for 23.05.2018.

127	Case No.:59/9/83-ALC1/2017	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00557/AM18/	RLA File :03/95/040/00725/AM18/	Lic.No/Date:0310817713 12.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive Paper (160 Gsm +/-10%) Containing One side Coated Paper	1 Sq. meter	One side Coated Paper (CIS) (80 GSM +/-10%)	1.04 Sq. meter/ Sq. meter content contained in export product
		Adhesive (100% Solid) (Rubber Based Hot melt)	0.024 Kg
		Glassine paper (60 Gsm +/-10%)	1.04 Sq. meter/ Sq. meter content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	Case No.:14/1/83-ALC1/2018	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00614/AM18/	RLA File :03/95/040/00722/AM18/	Lic.No/Date:0310817711 12.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

129	Case No.:15/1/83-ALC1/2018	Party Name:RASINO HERBS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00615/AM18/	RLA File :03/95/040/00733/AM18/	Lic.No/Date:0310817722 12.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Potassium Chloride IP/BP/ USP/ Food grade with 99% Purity Purity not less than 99%	1 Kg	Potassium Chloride Technical 93-98%	1.01 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

130	Case No.:16/1/83-ALC1/2018	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00616/AM18/	RLA File :03/95/040/00730/AM18/	Lic.No/Date:0310817712 12.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

131	Case No.:79/1/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00679/AM18/	RLA File :05/23/040/00330/AM18/	Lic.No/Date:0510404881 12.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Chlorinated Paraffin (K) (Chlorine Content 40%-45%	1 Kg	Linear Alpha Olefins (C14-C18	0.593 Kg
		Chlorine	0.7 Kg
		Methyl Tin Stabilizer	.01 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

132	Case No.:17/1/83-ALC1/2018	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00617/AM18/	RLA File :03/95/040/00729/AM18/	Lic.No/Date:0310817746 13.12.2017	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:47/1/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00647/AM18/	RLA File :03/94/040/00687/AM18/	Lic.No/Date:0310817753 13.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

134	Case No.:77/1/83-ALC1/2018	Party Name:BLS POLYMERS LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00677/AM18/	RLA File :05/23/040/00328/AM18/	Lic.No/Date:0510404900 13.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm (containing Min. of 20% Paraffin Oil).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:78/1/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00678/AM18/	RLA File :05/23/040/00331/AM18/	Lic.No/Date:0510404908 13.12.2017	Defer Date:

135 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Chlorinated Paraffin (K) (Chlorine Content 40%-45%	1 Kg	Linear Alpha Olefins (C14-C18	0.593 Kg
		Chlorine	0.7 Kg
		Methyl Tin Stabilizer	.01 Kg
		HDPE Granules (Total Weight-26944.575 Kgs.)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:85/1/83-ALC1/2018	Party Name:FORACE POLYMERS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00685/AM18/	RLA File :05/23/040/00353/AM18/	Lic.No/Date:0510404906 13.12.2017	Defer Date:

136 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Catalyst Hardener Containing 92.2% Triacetine (Foundry Grade) and 7.8% Di Basic Ester Catalyst Hardener Fortech 1010	114000 Kg	Triacetine (Foundry Grade)	106145 Kg
		Di Basic Ester	8985 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:90/9/83-ALC1/2017	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00588/AM18/	RLA File :05/24/040/00429/AM18/	Lic.No/Date:0510404959 15.12.2017	Defer Date:

137 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Fluroxypyr Meptyl 33% EC	4200 Kg	Fluroxypyr Meptyl Technical 98% Min.	1443.3 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

138	Case No.:45/1/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00645/AM18/	RLA File :03/94/040/00707/AM18/	Lic.No/Date:0310817801 15.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 11.04.2018. The case is re-listed for 23.05.2018.			

139	Case No.:50/1/83-ALC1/2018	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00650/AM18/	RLA File :03/94/040/00627/AM18/	Lic.No/Date:0310817849 18.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

140	Case No.:86/9/83-ALC1/2017	Party Name:VINTY IMPEX PVT LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00584/AM18/	RLA File :05/24/040/00458/AM18/	Lic.No/Date:0510404991 19.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 06.03.2018. The case is re-listed for 23.05.2018.			

141	Case No.:22/1/83-ALC1/2018	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00622/AM18/	RLA File :08/24/040/00140/AM18/	Lic.No/Date:0810141549 19.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Printed Polyester Cloth Banner (GSM 110/115/200/230/260 as per inputs items) (export of Printed Polyester Cloth Babber GSM 110 061111 Sq.Mtrs, GSM 115-47037 Sq. Mtrs, GSM 200-118519 Sq. Mtrs, GSM 230-71111 Sq. Mtrs and GSM	333334 Sq. Mtrs	100% Polyester Fabrics (GSM 110)	67222.1 Sq. Mtrs
		100% Polyester Fabrics (GSM 115)	51740.7 Sq. Mtrs
		100% Polyester Fabrics (GSM 200)	130370 Sq. Mtrs
		100% Polyester Fabrics (GSM 230)	78222 Sq. Mtrs
		100% Polyester Fabrics (GSM 260)	39111 Sq. Mtrs

260 – 35556 Sq. Mtrs)		Printing Ink	5% of FOB Value

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:46/1/83-ALC1/2018	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
142	HQ File :01/83/050/00646/AM18/	RLA File :03/94/040/00718/AM18/	Lic.No/Date:0310817927 19.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

	Case No.:13/1/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00613/AM18/	RLA File :03/95/040/00786/AM18/	Lic.No/Date:0310817937 20.12.2017	Defer Date:
143	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/143/2018- TSW dated 03.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.29).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:49/1/83-ALC1/2018	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Rejected
144	HQ File :01/83/050/00649/AM18/	RLA File :03/94/040/00745/AM18/	Lic.No/Date:0310817952 20.12.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm may choose to apply for brand rate of drawback for export item.			

	Case No.:4/1/83-ALC1/2018	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00604/AM18/	RLA File :03/94/040/00593/AM18/	Lic.No/Date:0310817966 21.12.2017	Defer Date:
145	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (PC. Div) vide their UO.No.46011/11/2010-CH-II dated 12.05.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.30).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

146	Case No.:41/1/83-ALC1/2018	Party Name:CAPRI COATING SOLUTIONS	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Added

HQ File :01/83/050/00641/AM18/	RLA File :03/94/040/00760/AM18/	Lic.No/Date:0310817965 21.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive paper 152 GSM +/-10% Containing- Face Paper in Jumbo Rolls	1 Sq. Mts.	Face Paper in Jumbo Rolls (78 GSM +/-10%)	1.04 Sq. meter/ Sq. meter content contained in export product
		Glassine paper (60 GSM +/-10%)	1.04 Sq. meter/ Sq. meter content contained in export product
		Adhesive (100% Solid) (Rubber Based Hot melt)	24 Grm

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

147

Case No.:5/1/83-ALC1/2018	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
HQ File :01/83/050/00605/AM18/	RLA File :30/24/040/00036/AM18/	Lic.No/Date:3010104191 22.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Cartap Hydrocholride 50% SP	40 MT	Cartap Hydrocholride Technical 98% Min.	20.2 MT
		Emamectin Benzoate Technical 95% Min.	3.03 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

148

Case No.:12/1/83-ALC1/2018	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
HQ File :01/83/050/00612/AM18/	RLA File :03/95/040/00680/AM18/	Lic.No/Date:0310817992 22.12.2017	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.

149

Case No.:100/9/83-ALC1/2017	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
HQ File :01/83/050/00598/AM18/	RLA File :03/95/040/00796/AM18/	Lic.No/Date:0310818027 27.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Polyamide Epichlorohydrin Resin	1 Kg	Adipic Acid	0.15 Kg
		Deta (Diethylene Triamine)	0.145 Kg
		Epichlorohydrin	0.045 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:8/1/83-ALC1/2018	Party Name:VICTORY CHEMICALS	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
150	HQ File :01/83/050/00608/AM18/	RLA File :03/95/040/00665/AM18/	Lic.No/Date:0310818036 27.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

	Case No.:80/1/83-ALC1/2018	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
151	HQ File :01/83/050/00680/AM18/	RLA File :05/24/040/00455/AM18/	Lic.No/Date:0510405114 27.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

	Case No.:81/1/83-ALC1/2018	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
152	HQ File :01/83/050/00681/AM18/	RLA File :05/24/040/00456/AM18/	Lic.No/Date:0510405115 27.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

	Case No.:82/1/83-ALC1/2018	Party Name:SHIVTEK INDUSTRIES PVT. LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
153	HQ File :01/83/050/00682/AM18/	RLA File :05/24/040/00454/AM18/	Lic.No/Date:0510405113 27.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

	Case No.:83/1/83-ALC1/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
154	HQ File :01/83/050/00683/AM18/	RLA File :05/24/040/00428/AM18/	Lic.No/Date:0510405112 27.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

155	Case No.:55/1/83-ALC1/2018	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00655/AM18/	RLA File :03/95/040/00679/AM18/	Lic.No/Date:0310818068 28.12.2017	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

156	Case No.:84/1/83-ALC1/2018	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00684/AM18/	RLA File :05/24/040/00466/AM18/	Lic.No/Date:0510405131 28.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Bispyribac Sodium 40% SC	4767 Kg	Bispyribac Sodium Technical 95% Min.	2027 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

157	Case No.:42/1/83-ALC1/2018	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00642/AM18/	RLA File :03/94/040/00773/AM18/	Lic.No/Date:0310818141 01.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/77/2017-TSW dated 03.11.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.31).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

158	Case No.:35/1/83-ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00635/AM18/	RLA File :04/24/040/00195/AM18/	Lic.No/Date:0410163848 02.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

159	Case No.:54/1/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00654/AM18/	RLA File :03/95/040/00775/AM18/	Lic.No/Date:0310818179 02.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

	Case No.:36/1/83-ALC1/2018	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
160	HQ File :01/83/050/00636/AM18/	RLA File :52/24/040/00062/AM18/	Lic.No/Date:5210042479 04.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

	Case No.:44/1/83-ALC1/2018	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
161	HQ File :01/83/050/00644/AM18/	RLA File :03/94/040/00768/AM18/	Lic.No/Date:0310818271 05.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

	Case No.:64/1/83-ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
162	HQ File :01/83/050/00664/AM18/	RLA File :08/24/040/00164/AM18/	Lic.No/Date:0810141689 05.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

	Case No.:65/1/83-ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
163	HQ File :01/83/050/00665/AM18/	RLA File :08/24/040/00127/AM18/	Lic.No/Date:0810141688 05.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

	Case No.:66/1/83-ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
164	HQ File :01/83/050/00666/AM18/	RLA File :08/24/040/00262/AM18/	Lic.No/Date:0810141686 05.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

	Case No.:69/1/83-ALC1/2018	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
165	HQ File :01/83/050/00669/AM18/	RLA File :08/24/040/00260/AM18/	Lic.No/Date:0810141704 05.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

166	Case No.:93/1/83-ALC1/2018	Party Name:MCCOY SOUDAL SEALANTS ADHESIVES & FOAMS PRIVATE LI	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00693/AM18/	RLA File :05/24/040/00492/AM18/	Lic.No/Date:0510405247 05.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
GP White Sealant (280ml) net weight 4586.40 Kgs	16766 No.	SLT 5460 Sealant Acetoxy Extended/Bluesil 3E -White	4632 Kg
GP Clear Sealant (280ml) net weight 18345.60 Kgs	67062 No.	SLT 5460 Sealant Acetoxy Extended/Bluesil 3E – Translucent/Clear	18529 Kg
GP Black Sealant (280ml) net weight 4586.40 Kgs	16766 No.	SLT 5460 Sealant Acetoxy Extended/Bluesil 3E -Black	4632 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

167	Case No.:43/1/83-ALC1/2018	Party Name:BHAVIN INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00643/AM18/	RLA File :03/94/040/00796/AM18/	Lic.No/Date:0310818303 08.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

168	Case No.:92/1/83-ALC1/2018	Party Name:MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00692/AM18/	RLA File :05/24/040/00479/AM18/	Lic.No/Date:0510405254 08.01.2018	Defer Date:23.05.2018

Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 11.04.2018. The case is re-listed for 23.05.2018.

169	Case No.:98/9/83-ALC1/2017	Party Name:SMOOTHLINE WRITING INSTRUMENTS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00596/AM18/	RLA File :03/95/040/00814/AM18/	Lic.No/Date:0310818357 09.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/88/2018- TSW dated 03.04.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.32).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

170	Case No.:56/1/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00656/AM18/	RLA File :03/95/040/00777/AM18/	Lic.No/Date:0310818355 09.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

171	Case No.:61/1/83-ALC1/2018	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00661/AM18/	RLA File :03/95/040/00671/AM18/	Lic.No/Date:0310818337 09.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

172	Case No.:67/1/83-ALC1/2018	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00667/AM18/	RLA File :08/24/040/00198/AM18/	Lic.No/Date:0810141744 10.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

173	Case No.:87/1/83-ALC1/2018	Party Name:INTECH ORGANICS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00687/AM18/	RLA File :05/23/040/00339/AM18/	Lic.No/Date:0510405298 10.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Methyl Bromide	216214 Kg	Cans	As per packing policy
		Caps of Can	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

174	Case No.:86/1/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00686/AM18/	RLA File :05/24/040/00512/AM18/	Lic.No/Date:0510405340 12.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 08.05.2018. The case is re-listed for 23.05.2018.			

175	Case No.:40/1/83-ALC1/2018	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00640/AM18/	RLA File :02/24/040/00164/AM18/	Lic.No/Date:0210208128 15.01.2018	Defer Date:
	Decision: The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/172/2018- TSW dated 03.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.33).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

176	Case No.:91/1/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00691/AM18/	RLA File :05/23/040/00402/AM18/	Lic.No/Date:0510405353 15.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

177	Case No.:62/1/83-ALC1/2018	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00662/AM18/	RLA File :03/95/040/00860/AM18/	Lic.No/Date:0310818538 16.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

178	Case No.:88/1/83-ALC1/2018	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00688/AM18/	RLA File :05/23/040/00397/AM18/	Lic.No/Date:0510405378 16.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

179	Case No.:89/1/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00689/AM18/	RLA File :05/23/040/00399/AM18/	Lic.No/Date:0510405373 16.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

180	Case No.:90/1/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00690/AM18/	RLA File :05/23/040/00403/AM18/	Lic.No/Date:0510405375 16.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

181	Case No.:70/1/83-ALC1/2018	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00670/AM18/	RLA File :08/24/040/00303/AM18/	Lic.No/Date:0810141813 17.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

182	Case No.:60/1/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00660/AM18/	RLA File :03/95/040/00871/AM18/	Lic.No/Date:0310818633 19.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

183	Case No.:39/1/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00639/AM18/	RLA File :04/24/040/00185/AM18/	Lic.No/Date:0410163918 23.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

184	Case No.:63/1/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00663/AM18/	RLA File :04/24/040/00182/AM18/	Lic.No/Date:0410163917 23.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

185	Case No.:51/1/83-ALC1/2018	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00651/AM18/	RLA File :03/95/040/00890/AM18/	Lic.No/Date:0310818743 29.01.2018	Defer Date:23.05.2018

	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

186	Case No.:58/1/83-ALC1/2018	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00658/AM18/	RLA File :03/95/040/00889/AM18/	Lic.No/Date:0310818744 29.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

187	Case No.:38/1/83-ALC1/2018	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00638/AM18/	RLA File :10/24/040/00058/AM18/	Lic.No/Date:1010059874 30.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 10.05.2018.The case is re-listed for 23.05.2018.			

188	Case No.:97/1/83-ALC1/2018	Party Name:D J S PRINTERS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00697/AM18/	RLA File :05/23/040/00422/AM18/	Lic.No/Date:0510405476 31.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/152/2018- TSW dated 01.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.34).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

189	Case No.:99/1/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00699/AM18/	RLA File :15/24/040/00010/AM18/	Lic.No/Date:1510022143 31.01.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

190	Case No.:71/1/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00671/AM18/	RLA File :08/24/040/00314/AM18/	Lic.No/Date:0810141908 01.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 23.05.2018.			

191	Case No.:57/1/83-ALC1/2018	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00657/AM18/	RLA File :03/95/040/00926/AM18/	Lic.No/Date:0310818845 02.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

192	Case No.:59/1/83-ALC1/2018	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00659/AM18/	RLA File :03/95/040/00927/AM18/	Lic.No/Date:0310818844 02.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

193	Case No.:72/1/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00672/AM18/	RLA File :08/24/040/00288/AM18/	Lic.No/Date:0810141925 05.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 23.05.2018.			

194	Case No.:102/1/83-ALC1/2018	Party Name:BABA SUPER MINERALS PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00702/AM18/	RLA File :13/24/040/00055/AM18/	Lic.No/Date:1310048856 06.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

195	Case No.:53/1/83-ALC1/2018	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00653/AM18/	RLA File :03/95/040/00540/AM18/	Lic.No/Date:0310818956 07.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

196	Case No.:73/1/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00673/AM18/	RLA File :08/24/040/00317/AM18/	Lic.No/Date:0810141939 07.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

197	Case No.:98/1/83-ALC1/2018	Party Name:SHRREE SAI PACKAGINGS	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00698/AM18/	RLA File :04/24/040/00221/AM18/	Lic.No/Date:0410163957 07.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 11.04.2018. The case is re-listed for 23.05.2018.			

198	Case No.:95/1/83-ALC1/2018	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00695/AM18/	RLA File :05/24/040/00551/AM18/	Lic.No/Date:0510405602 09.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

199	Case No.:52/1/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00652/AM18/	RLA File :03/95/040/00984/AM18/	Lic.No/Date:0310819075 12.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/143/2018- TSW dated 03.05.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.35).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

200	Case No.:94/1/83-ALC1/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00694/AM18/	RLA File :05/24/040/00533/AM18/	Lic.No/Date:0510405631 13.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 23.05.2018.			

201	Case No.:96/1/83-ALC1/2018	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00696/AM18/	RLA File :05/24/040/00557/AM18/	Lic.No/Date:0510405624 13.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 07.05.2018. The Committee decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
Fluroxypyr Meptyl 18% EC	57600 Kg	Fluroxypyr Meptyl Technical 98% Min.	10684 Kg

	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

202	Case No.:100/1/83-ALC1/2018	Party Name:HELIOS PHARMACEUTICALS (DIV. OF P.K.T.P. LTD)	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Deferred
	HQ File :01/83/050/00700/AM18/	RLA File :08/24/040/00325/AM18/	Lic.No/Date:0810142018 16.02.2018	Defer Date:23.05.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 10.05.2018 issued by DGFT. The case is re-listed for 23.05.2018.			

203	Case No.:76/1/83-ALC1/2018	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00676/AM18/	RLA File :03/94/040/00944/AM18/	Lic.No/Date:0310819253 20.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/56/2017-TSW dated 15.06.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.36).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

204	Case No.:75/1/83-ALC1/2018	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:1/83-ALC1/2018 18.04.2018	Status:Case Approved
	HQ File :01/83/050/00675/AM18/	RLA File :03/94/040/00945/AM18/	Lic.No/Date:0310819332 22.02.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/56/2017-TSW dated 26.05.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.37).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:15.05.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade

1/83
m-8

No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for Ink Super Concentrate Yellow (CSNE) - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/017/AM-18/DES-IV/217 dated 6-03-2018

Vide email dated 21.04.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Yellow for printing inks, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Printing ink vehicle, Phenol Modified Hydro Carbon Resin Oxyaluminium Octoate, Soya Alkyd, etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data certified by the Chartered Accountant, following norms are recommended:-

Export Item: INK SUPER CONCENTRATE COLD SET NON ECO YELLOW 12 (*22%+/- 10% PIGMENT & 23% +/- 10% SOLID RESIN*)

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Pigment Yellow 12 For Printing Inks (Or Its Raw Material Of Pigment Yellow 12 For Printing Inks)**	-
1.1.1	Aluminuim Sulphate	0.0100
1.1.2	Turkey Red Oil	0.0026
1.1.3	Hydrochloric Acid (Pure)	0.1437
1.1.4	Caustic Soda Lye	0.2375
1.1.5	3'Dichloro Ben.Di-Hydrochloride	0.0833
1.1.6	Sodium Nitrite	0.0464
1.1.7	Aceto Acetanilide	0.1201
1.1.8	Sulfamic Acid	0.0021
1.1.9	Rosin	0.0158
1.1.10	Dilute Acetic Acid	0.0875

1.1.11	Sodium Bisulphite	0.0112
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) (Or Its Raw Material Of Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish))**	-
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1206
2.2	Structured Phenolic Modified Rosin Ester	0.1360
2.1	**Vegetable Oil Based Fatty Butyl Esters (Or Its Raw Material Of Vegetable Oil Based Fatty Butyl Esters)**	-
2.1.1	Vegetable Based Distilled Fatty Acid .	0.1010
2.1.2	Mix Xylene	0.0009
2.1.3	Normal Butanol	0.0274
2.1.4	Para Toluene Sulfonic Acid	0.0002
2.1.5	Tri Phenyl Phosphite	0.0002
2.2	**Structured Phenolic Modified Rosin Ester (Or Its Raw Material Of Structured Phenolic Modified Rosin Ester)**	-
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0032
2.2.3	Paraformaldehyde	0.0087
2.2.4	Pentaerythritol	0.0134
2.2.5	Alkyl Phenol	0.0152
2.2.6	Rosin	0.1105
2.2.7	Butylated Hydroxytoluene	0.0008
3	**Printing Ink Vehicle (Let Down Varnish) (Or Its Raw Material Of Printing Ink Vehicle (Let Down Varnish))**	-
3.1	Phenol Modified Hydro Carbon Resin	0.0858
3.2	Oxyaluminium Octoate(Al.Content 5.9)	0.0021
3.3	Butylated Hydroxytoluene	0.0004
3.4	Spindle Oil	0.1183
3.1	**Phenol Modified Hydro Carbon Resin (Or Its Raw Material Of Phenol Modified Hydro Carbon Resin)**	-
3.1.1	Additives	0.0000
3.1.2	Paraformaldehyde	0.0052
3.1.3	Pentaerythritol	0.0051
3.1.4	Alkyl Phenol	0.0171
3.1.5	Rosin	0.0366
3.1.6	Dicyclopentadiene	0.0242
3.1.7	Fumaric Acid	0.0042
3.1.8	Dimer Acid	0.0006
3.1.9	Neodene	0.0037
3.2	**Oxyaluminium Octoate(Al.Content 5.9) (Or Its Raw Material Of Oxyaluminium Octoate(Al.Content 5.9))**	-
3.2.1	Aluminium Isopropoxide	0.0009

3.2.2	Neopentyl Glycol	0.0003
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0005
3.2.4	Ethyl Aceto Acetate	0.0007
3.2.5	Mineral Turpentine Oil	0.0002
3.2.6	Ethyl Aceto Acetate	0.0002
4	**Soya Alkyd (Or Its Raw Material Of Soya Alkyd)**	-
4.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0861
4.2	Pentaerythritol	0.0101
4.3	Isophthalic acid	0.0206
5	**Mineral Oil(Spindle Oil) (Or Its Raw Material Of Mineral Oil (Spindle Oil))**	0.1620
6	**Coxi(Oil Retarder) Containing Base Oil And Butylated Hydroxy Toulene 25 % (Or Its Raw Material Of Coxi(Oil Retarder) Containing Base Oil And Butylated Hydroxy Toulene 25 %)**	-
6.1	Butylated Hydroxytoluene	0.0038
6.2	Vegetable Based Distilled Fatty Acid	0.0115
7	**Vegetable Oil (Soya/Linseed/Coconut) (Or Its Raw Material Of Vegetable Oil (Soya/Linseed/Coconut))**	0.0400
8	**Packing Grease (Or Its Raw Material Of Packing Grease)**	-
8.1	Soya Oil	0.0074
8.2	Panoil 400	0.0003
8.3	Claytone	0.0013

(NAND LAL)
Consultant
01-05-2018

DGFT(DES-IV)

No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject: Application for fixation of norms under para 4.06 of HB procedure for export of INK SUPER CONCENTRATE COLD SET NON ECO MAGENTA - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/171/018/AM-18/DES-4

Vide email dated 15.03.2018 and 04.06.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of rubine 57, Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish), Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Printing Ink Vehicle (Let Down Varnish, Phenol Modfied Hydro Carbon Resin, Oxy Aluminium Octoate (Al.Content 5.9 - Gellant), Soya Alkyd With T Acid, Coxi(Oil Retarder) Containing Butylated Hydroxytoluene 25% and Packing Grease. In addition to this, they will use Mineral Oil (Spindle Oil) and Vegetable Oil (Soya/Linseed/Coconut). They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data certified by the Chartered Accountant, following norms are recommended:-

Export Item: INK SUPER CONCENTRATE COLD SET NON ECO MAGENTA (28% ± 10% Pigment + 21% ± 10% Solid Resin)

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Raw Material for Rubine 57**	-
1.1.1	Oligo Triacrylate -50	0.0029
1.1.2	Tobias Acid	0.0009
1.1.3	Para Amino Benzamide	0.0008
1.1.4	Solsp 22000 Polymeric Dispersant	0.0042
1.1.5	Hydrochloric Acid (Pure)	0.2020
1.1.6	Caustic Soda Lye	0.2006
1.1.7	Bon Acid	0.1143
1.1.8	Sodium Nitrite	0.0429

1.1.9	2B Acid	0.0143
1.1.10	Rosin	0.0171
1.1.11	Calcium Chloride Solution	0.0891
1.1.12	4B Acid	0.1000
2	**Raw Material for Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish)**	-
2.1	Vegetable Oil Based Fatty Butyl Esters	0.0987
2.2	Structured Phenolic Modified Rosin Ester	0.1114
2.1	**Raw Material for Vegetable Oil Based Fatty Butyl Esters**	-
2.1.1	Distilled Fatty Acid	0.0827
2.1.2	Mix Xylene	0.0008
2.1.3	Normal Butanol	0.0224
2.1.4	Para Toluene Sulfonic Acid	0.0001
2.1.5	Triphenyl Phosphite	0.0001
2.2	**Raw Material for Structured Phenolic Modified Rosin Ester**	-
2.2.1	Additives	0.0001
2.2.2	Maleic Anhydride	0.0026
2.2.3	Paraformaldehyde	0.0072
2.2.4	Pentaerythritol	0.0109
2.2.5	Alkylphenol	0.0124
2.2.6	Rosin	0.0905
2.2.7	Butylated Hydroxytoluene	0.0006
3	**Raw Material for Printing Ink Vehicle (Let Down Varnish)**	-
3.1	Phenol Modfied Hydro Carbon Resin	0.0887
3.2	Oxy Aluminium Octoate(Al.Content 5.9 - Gellant)	0.0021
3.3	Butylated Hydroxytoluene	0.0004
3.4	Spindle Oil	0.1223
3.1	**Raw Material for Phenol Modfied Hydro Carbon Resin**	-
3.1.1	Additives	0.00002
3.1.2	Paraformaldehyde	0.0054
3.1.3	Pentaerythritol	0.0053
3.1.4	Alkyl phenol	0.0177
3.1.5	Rosin	0.0378
3.1.6	Dicyclopentadiene	0.0250
3.1.7	Fumaric Acid	0.0044

1783/TN-9

6

3.1.8	Dimer Acid	0.0006
3.1.9	Neodene	0.0038
3.2	**Raw Material for Oxy Aluminium Octoate (Al.Content 5.9 - Gellant)**	-
3.2.1	Aluminium Isopropoxide	0.0010
3.2.2	Neopentyl Glycol	0.0003
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0005
3.2.4	Ethyl Aceto Acetate	0.0009
3.2.5	Mineral Turpentine Oil	0.0002
4	**Raw Material for Soya Alkyd With T Acid**	-
4.1.1	Vegetable Oil(Soya/Linseed/Coconut)	0.0662
4.1.2	Pentaerythritol	0.0077
4.1.3	Isophthalic Acid	0.0159
5	**Mineral Oil (Spindle Oil)**	0.1930
6	**Raw Material for Coxi(Oil Retarder) Containing Butylated Hydroxytoluene 25%**	-
6.1.1	Butylated Hydroxytoluene	0.0040
6.1.2	Soya Fatty Butyl Ester	0.0119
7	**Vegetable Oil (Soya/Linseed/Coconut)**	0.0140
8	**Raw Material for Packing Grease**	-
8.1.1	Soya Oil	0.0074
8.1.2	Panoil 400	0.0003
8.1.3	Claytone	0.0013

(Nand Lal)
Consultant
19.04.2018

DGFT(DES-IV)

1183/70

7

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for Ink Super Concentrate Cold set non eco cyan (CSNE) HS Code 3215 - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/016/AM-18/DES-IV/218 dated 06-03-2018

Vide email dated 21.04.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Pthalocyanine, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data certified by the Chartered Accountant, following norms are recommended:-

Export Item: INK SUPER CONCENTRATE COLD SET NON ECO CYAN (30%+/- *10% PIGMENT & 20% +/- 10% SOLID RESIN*)

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Pigment Pthalocyanine Blue 15:3 or its Raw Material**	
1.1.1	Paraformaldehyde	0.0055
1.1.2	Caustic Soda Flakes	0.0166
1.1.3	Hydrochloric Acid (Pure)	0.0572
1.1.4	Copper Phthalocynine Blue	0.3019
1.1.5	Sulphuric Acid 98%	0.1579
1.1.6	Rosin	0.0114
1.1.7	Phthalimide	0.0140
1.1.8	Mix Xylene	0.0021
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Material**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.0954

2.2	Structured Phenolic Modified Rosin Ester	0.1076
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Material**	
2.1.1	Distilled Fatty Acid	0.0799
2.1.2	Mix Xylene	0.0007
2.1.3	Normal Butanol	0.0217
2.1.4	Para Toluene Sulfonic Acid	0.0001
2.1.5	Triphenyl Phosphite	0.0001
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Material**	
2.2.1	Additives	0.0001
2.2.2	Maleic Anhydride	0.0025
2.2.3	Paraformaldehyde	0.0069
2.2.4	Pentaerythritol	0.0106
2.2.5	Alkylphenol	0.0120
2.2.6	Rosin	0.0874
2.2.7	Butylated Hydroxytoluene	0.0006
3	**Printing Ink Vehicle (Let Down Varnish) or its Raw Material**	
3.1	Phenol Modfied Hydrocarbon Resin	0.0917
3.2	Oxy Aluminium Octoate (Al.Content 5.9)	0.0022
3.3	Butylated Hydroxytoluene	0.0004
3.4	Spindle Oil	0.1263
3.1	**Phenol Modfied Hydro Carbon Resin or its Raw Material**	
3.1.1	Additives	0.00002
3.1.2	Paraformaldehyde	0.0055
3.1.3	Pentaerythritol	0.0054
3.1.4	Alkylphenol	0.0183
3.1.5	Rosin	0.0391
3.1.6	Dicyclopentadiene	0.0258
3.1.7	Fumaric Acid	0.0045
3.1.8	Dimer Acid	0.0006
3.1.9	Neodene	0.0039
3.2	**Oxy Aluminium Octoate (Al.Content 5.9) or its Raw Material**	
3.2.1	Aluminium Isopropoxide	0.0010
3.2.2	Neopentyl Glycol	0.0003
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0005
3.2.4	Ethyl Aceto Acetate	0.0010
3.2.5	Mineral Turpentine Oil	0.0002
4	**Soya Alkyd With T Acid or its Raw Material**	
4.1.1	Vegetable Oil(Soya/Linseed/Coconut)	0.0877
4.1.3	Pentaerythritol	0.0102
4.1.4	Isophthalic Acid	0.0210

1183/M-10

9

5	**Mineral Oil(Spindle Oil)**	0.1150
6	**Coxi (Oil Retarder) Containing Base Oil And Butylated Hydroxytoluene 25 % or its Raw Material**	
6.1.1	Butylated Hydroxytoluene	0.0040
6.1.2	Base Oil 240(Petroleum Distillate)	0.0119
7	**Vegetable Oil (Soya/Linseed/Coconut)**	0.0400
8	**Packing Grease or its Raw Material**	
8.1.1	Soya Oil	0.0074
8.1.2	Panoil 400	0.0003
8.1.3	Claytone	0.0013
9	**Ethylene Diamine Tetra Acetic Acid**	0.0045

(NAND LAL)
Consultant
01-05-2018

DGFT(DES-IV)

1183
7072

10

No. 7/92/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
.....

Subject : Advance authorization under para 4.06 of HB procedure (Vol. I) - M/s Oriental Trimex Ltd.

Ref : DGFT UO. No.01/83/171/19/AM-18/DES-IV

Vide letter dated 02.04.2018, the firm has submitted manufacturing process of export product indicating stage-wise wastage of raw material claiming 47% wastage of raw material. Based on information and other details submitted by the firm, 25% wastage is allowed and accordingly following norms is recommended:-

Export product:		**Polished Marble Slab**
Quantity	:	**42600 to 43201 sq. mt. (3212.31 MT)**
Import Item	:	**Rough Marble Block**
Quantity	:	**4015.375 MT**

(Nand Lal)
Consultant
18.04.2018

DFGT(DES-IV)

1783
5074

11

No.7/94/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

.....

Subject : Advance authorization - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/50/765/AM-16/DES-IV dt. 26.03.2018

Adv. Auth. No. 0510394993 dt. 20-07-2015

The case has been examined and the firm has submitted approved formula from State Drug Controller, Baddi, Distt. Solan. The following norm is recommended based on percentage given in approved formula weight/ weight and allowing 0.5% wastage for all the raw materials except the fragrance :-

Export product: Daily Moisturizing Cream
Quantity : 50,000 Kg

Import items:

Sl. No.	Item Description	Quantity recommended per kg of export product
1.	Stearic Acid Flake	0.01759 Kg
2	Hydroveg V V	0.05025 Kg
3	Fragrance EBA 12341	0.0015 Kg
4	Sisterna SP30-C (Sucrose distearate) DKF-50	0.0201 Kg
5	Sisterna SP70-C (Sucrose Stearate (DKF 160)	0.007035 Kg
6	Keltrol CG F (Xanthan gum)	0.00201 Kg
7	Polysorbate 60	0.003015 Kg
8	Xiameter PMX245 Cyclosiloxane (Cyclopentasiloxane (DC-0245)	0.005025 Kg
9	Lexol EHP (Ethyl Hexyl Palmitate)	0.03015 Kg
10	Cirhrol GMS 30SE (Glyceryl Monostearate 30 SE)	0.02764 Kg
11	Lanette O (Cetearyl alcohol)	0.02764 Kg
12	Disodium Edetate (Disodium EDTA)	0.001005 Kg
13	Glycerin BP/EP/USP (Glycerol)	0.1005 Kg
14	Propylene Glycol EP 28 Kg	0.01005 Kg
15	White Pet Jelly BP(WAS BP-EP Silkolene 783-L) (White Soft paraffin)	0.0201 kg
16	Isopropyl Myristate	0.03015 Kg
17	Euxyl K 340	0.01005 Kg

(Nand Lal)
Consultant
17.04.2018

DFGT(DES-IV)

1183/7n-30

12

No.7/99/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject: Request for amendment in norms approved meeting No. 15 dated 08.03.2017 in Advance Authorization against export of Self Adhesive paper with Adhesive coating weight of 22 GM/ SQM & Laminated with BOPP Film – (Total 190 GSM+/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/789/AM-17/DES-IV
Advance Authorization No. 0310804190 dated 26-04-2016

The case has been examined and in the past, the norms was approved based on firm's clarification saying that this export item is newly develop product and not the general Self Adhesive Paper but also laminating the Self Adhesive Paper with BOPP film and adhesive and requested for 0.063 Kg of Adhesive (55% solid) instead of general 0.042 Kg per sq.mt. of export item. They had also submitted manufacturing process, central excise data of past consumption and production. Accordingly, following norms were recommended:- (0.036/55X100=0.065Kg/sq.Mt) in one of the case.

2. Taking above into consideration, the following revised norms is recommended.

Export Item: Self Adhesive paper with Adhesive coating weight of 22 GM/ SQM & Laminated with BOPP Film with Adhesive Coating weight of 11 GSM - (Total 190 GSM +/- 10%) containing thermal paper and BOPP Film.

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Thermal Paper in Jumbo Roll (70 GSM +/- 10%)	1.04 Sq. Meter/sq meter content in export
2.	Adhesive (55% Solid) (Water based)	0.063 kg.
3.	Glassine Paper (60 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
4.	BOPP Film 29 Micron (27 GSM +/- 10%)	1.04 Sq. Meter/sq meter content in export

(NAND LAL)
Consultant
24-04-2018

DGFT(DES-IV)

1183/M-31

13

No.7/99/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject: Request for amendment in norms approved meeting No. 15 dated 08.03.2017 in Advance Authorization against export of Self Adhesive paper with Adhesive coating weight of 22 GM/ SQM & Laminated with BOPP Film – (Total 190 GSM+/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/839/AM-14/DES-IV
Licence No. 0310799664 dated 26-10-2016

The case has been examined and in the past, the norms was approved based on firm's clarification saying that this export item is newly develop product and not the general Self Adhesive Paper but also laminating the Self Adhesive Paper with BOPP film and adhesive and requested for 0.036 Kg of Adhesive (100% solid) instead of general 0.024 Kg per sq.mt. of export item. They had also submitted manufacturing process, central excise data of past consumption and production. Accordingly, following norms were recommended:- (0.036/55X100=0.065Kg/sq.Mt) in one of the case.

2. Taking above into consideration, the following revised norms is recommended.

Export Item: Self Adhesive paper with adhesive coating weight of 20 GSM and laminated with BOPP film with adhesive coating weight of 10 GSM (total 190 GSM+/-10%)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Qty recommended
1	Thermal Paper in Jumbo Roll (75 GSM +/- 10%)	1.04 Sq. Meter/sq meter content in export
2	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.036 kg.
3	Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. Meter/sq meter content in export
4	BOPP Film 29 micron (26 gsm +/- 10%)	1.04 Sq. Meter/sq meter content in export

(NAND LAL)
Consultant
24-04-2017

DGFT(DES-IV)

No.7/97/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

.....

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Heritage Industries Ltd.

Ref: DGFT U.O. No. 01/83/523/AM-18/DES-IV/212 dated 06.03.2018

Ad. Auth. No.0811024415 Dated- 06-11-2015

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper size 1220x1440, thickness 2mm, sheet 1800, 5358.24Sq. mtr. 15538.90Kg.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%
2.	Double Side Decorative Laminates with Barrier Paper size 1220x1440, thickness 2mm, sheet 400, 1190.72 Sq. mtr. 3453.09Kg.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items applicable for above two export items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less

8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

a) The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.0 mm thickness.

b) In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq. Meter of 10.00 mm thickness.

c) The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

d) Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

(Nand Lal)
Consultant
19.04.2018

DFGT(DES-IV)

No.7/97/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
.....

Subject: **Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Heritage Industries Ltd.**

Ref: DGFT U.O. No. 01/83/524/AM-18/DES-IV/212 dated 12.03.2018

Ad. Auth. No.0810136461 Dated- 06-11-2015

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper size 1300x2800, thickness 2mm & 1.6mm, sheet 4000, 14560 Sq. mtr. 41801.76Kg.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items applicable for all the three export items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

a) The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.0 mm thickness.

b) In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.

c) The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

d) Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

(Nand Lal)
Consultant
19.04.2018

DFGT(DES-IV)

No.7/97/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

.....

Subject: Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s Heritage Industries Ltd.

Ref: DGFT U.O. No. 01/83/525/AM-18/DES-IV/212 dated 06.03.2018

Ad. Auth. No.0810136463 Dated- 06-11-2015

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Double Side Decorative Laminates with Barrier Paper size 1300x2800, thickness 2mm, sheet 700, 2548 Sq. mtr. 7389.20Kg.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%
2.	Double Side Decorative Laminates with Barrier Paper size 780x510, thickness 1.8mm, sheet 3600, 1432.08Sq. mtr. 3737.73Kg.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%
3.	Double Side Decorative Laminates with Barrier Paper size 1220x2440, thickness 1.6mm, sheet 1970, 5864.30Sq. mtr. 13605.17Kg.	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items applicable for all the three export items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper	9.15 kg or applied quantity whichever is less
2.	Base Paper	0.214 kg or applied quantity whichever is less
3.	Barrier Paper	0.172 kg or applied quantity whichever is less
4.	Tissue Paper	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less

7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

a) The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.0 mm thickness.

b) In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.

c) The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

d) Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

(Nand Lal)
Consultant
19.04.2018

DFGT(DES-IV)

1183/18

20/35

No.7/348/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
.....

Subject: Advance authorization - M/s. Masu Break Pads (P) Ltd
Ref : DGFT UO. No.01/83/50/175/AM-18/DES-IV dt. 28.03.2018

Adv. Auth. No. 0510402444 dt. 04-05-2017

Vide letter dated 12th March, 2018, the firm has made an amendment in the Import items enclosing manufacturing process with stage-wise wastage, Import content in export product etc. They have claimed wastage of 25%, however production and consumption of each item has not been provided by the firm.

2. Based on information given by the firm, the following norms are recommended, allowing wastage of 15%.

Export product: **Non Asbestos Disc Brake Pads**
Quantity : **328100.000 Kg**

Import Items:

Sl. No.	Item Description	Qty. Recommended(kg.)
1.	Back plate for disc brake pads	32.218
2.	Glass fiber chopped stands	3.772
3.	Aramid fiber/pulp	2.300
4.	Resin	8.556
5.	Acrylonitrile butadiene rubber	0.828
6.	Bonding adhesive	0.644
7.	Antimony trisulphide	0.644
8.	Molybdenum disulfide	1.564
9.	Copper powder	1.748
10.	Brass chips	3.220
11.	Brass fiber	1.012
12.	Steel biber/steel wool	13.524
13.	Iron powder	18.915
14.	Synthetic graphite	11.132
15.	Zericon silicate	0.423
16.	Aluminium oxide	1.012
17.	Silicon carbide	0.423
18.	Friction dust	4.876
19.	Magnesite	3.220
20.	Pet coke	1.748
21.	Rockwool/mineral wool	1.748
22.	Chrome oxide	0.644
23.	Potassium tytanate	0.828

(Nand Lal)
Consultant
19.04.2018

DFGT(DES-IV)

F. No. 7/15/2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : Advance authorization No.0510404197 dated 04-10-2017 for the export of Double Side Decorative Laminated Sheets with Barrier Paper Thickness 1.6 to 2.4 mm–M/s Archidply Industries Ltd.

Ref : DGFT UO. No.01/83/050/510/AM-18/DES-IV/221 Dated 06.03.2018

Taking cue from SION H-68, following norms are recommended:-

H68	**Double Side Decorative Laminates with Barrier Paper 1.6 to 2.4 mm (1 sq. mtrs x 1.00 mm thickness of 1.45 kg +/- 2.5%)**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg or applied quantity whichever is less
			2	Base Paper	0.214 kg or applied quantity whichever is less
			3	Barrier Paper	0.172 kg or applied quantity whichever is less
			4	Tissue Paper	0.027 kg or applied quantity whichever is less
			5	Phenol	3.52 kg or applied quantity whichever is less
			6	Melamine	0.362 kg or applied quantity whichever is less
			7	Methanol	3.85 kg or applied quantity whichever is less
			8	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.6 mm to 2.4 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
03.05.2018

DES (IV)

No.7/143/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : **Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.**

Ref : DGFT UO. No.01/83/050/629/AM-18/DES-IV/32 Dated 11.04.18.

The case has been examined and taking cue from SION A: 2866, the following norms are recommended:-

Export product: Release Liners (One side Silicon Coated Paper) 35-40 GSM+/- 10% (300000.000 Kgs 8571428.57 SQM)

Quantity : 1 Sq. Meter

Import Items:

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft paper in Jumbo Roll of Relevant GSM	1.04 Sq. Meter / Sq. Mt. content contained in export product
2	Silicone Polymers	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linker for Silicone	0.0735 gram

(NAND LAL)
Consultant
03-05-2018

~~TA(B)~~ DES(IV)

1183/72

23/33

No.7/100/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
.....

Subject: Application for advance authorization No.~~0510404202~~ 0510404242 dt. 11-10-~~2018~~ 2017 for the export of Clutch Facings & Brake Linings (Auto Parts) - M/s. Brakewel Automotive Components (India) Pvt. Ltd.

Ref: **DGFT U.O. No**. 01/83/50/511/AM-18/DES-IV/237 dated 07.03.2018.

In the past, norms were approved based on information furnished by the firm, saying that they are manufacturing Clutch Facing and Brake Linings in different grades and exporting to various countries in south-east Asia, Middle East, Africa, Japan, Europe and to other countries. Requirement of product differs from country to country. It is not possible to sell the material what they are manufacturing but as per requirement and price of the customer. They have to change the formulation from time to time as per grade and product asked by customer.

2. Taking into consideration the manufacturing process involved and norms fixed in the past for the export of same product and allowing 30% wastage of raw material (other than toluene), the following norms are recommended:-

Export Item: Clutch Facings & Brake Linings ({Auto Parts} containing minimum 52% glass rovings, 21.8% phenols, 15.6% Raw Asbestos and 10.4%).

Quantity: 1 MT

Import items:

Sl. No.	Item Description	Quantity recommended (MT)
1	Glass Rovings / Fibre (Different Grades)	0.677
2	Phenol	0.284
3	Raw Asbestos (White Chrysotile)	0.203
4	Melamine Resin	0.135
5	Toluene (Petroleum Product)	0.7135

(NAND LAL)
Consultant
10.04.2018

DGFT (DES-IV)

1183/98

245/38

No.7/137/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject: **Advance Authorization No. 1010059829 dated 10-11-2017 – for the export of Paper Carry Bag - M/s Malabar Equipment and General Traders Pvt. Ltd.**

Ref: DGFT U.O. No. 01/83/50/540/AM-18/DES-IV dt. 06.03.2018.

Based on information given by the firm, the following norms are recommended:-

Export Item I: Paper Carry Bag Small
Quantity : 120000.000 Number
Import Items:

Sl. No.	Item	Quantity
1.	Paper Sheet Set Small (Dubai Logo)	1.02 Nos/Number content contained in the export
3.	Plastic Rope Small	1.01 Nos/Number content contained in the export
5.	Steel Clip	1.01 Nos/Number content contained in the export
6	Double Side Tape	1.01 Nos/Number content contained in the export

Export Item II: Paper Carry Bag Medium
Quantity : 73410.000 Number
Import Items:

Sl. No	Item	Quantity
1.	Paper Sheet Set Medium (Dubai Logo	1.02 Nos/Number content contained in the export
4.	Plastic Rope Medium	1.01 Nos/Number content contained in the export
5.	Steel Clip	1.01 Nos/Number content contained in the export
6	Double Side Tape	1.01 Nos/Number content contained in the export

(NAND LAL)
Consultant
23-04-2018

DGFT(DES-IV)

1/5/2018

1183/99

25/30

No.7/135/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance authorization for the export of Stone Handicraft - M/s Stonemen Crafts India (P) Ltd.

Ref: DGFT U.O. No.01/83/050/500/AM-18/DES-IV/255 dated 15.03.2018
Advance Authorization No. : 0610038735 dated 13-11-2017

In the past, in meeting no.31/2012, norms were recommended for the same items of export. Accordingly, the following norms are recommended on repeat basis:-

Export item no. 1 : Stone Handicraft (Toilet brush) toilet Brush with stone holder (consisting of one number each plastic PP brush, stainless steel brush handle and brush cover pad plastic/ silicon)

Quantity : 75000.000 numbers

Import items :

Sl. No.	Item description	Quantity recommended
1	Relevant normal brush plastic PP brush	Net to net numbers
2	Relevant Brush handle stainless steel	Net to net numbers
3	Relevant brush cover pad plastic / silicon	Net to net numbers

Export item no. 2 : Stone Handicraft (lotion dispenser) lotion dispenser with zinc alloy pump

Quantity : 10,000.000 numbers

Import item :

Sl. No.	Item description	Quantity recommended
1	Relevant zinc alloy pump	Net to net numbers

Export item no.3 : Stone Handicraft (lotion dispenser) lotion dispenser with stainless steel pump

Quantity : 1,50,000.000 numbers

Import item :

Sl. No.	Item description	Quantity recommended
1	Relevant stainless steel pump	Net to net numbers

Export item no.4 : Stone Handicraft Toilet Roll butler consisting of stainless steel butler of 2 pcs

Quantity : 5,000.000 numbers

Import item :

Sl. No.	Item description	Quantity recommended
1	Relevant stainless steel butler set of 2 pcs	Net to net numbers

(Nand Lal)
Consultant
07-05-2018

DGFT (DES-IV)

1183
B 101

27
35

No.7/88/2018-TSW
Ministry of Commerce & Insdustry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject : Advance Authorization No. 0310817111 dated 16.11.17 – M/s Smooth line Writing Instruments (P) Ltd. – Maharashtra.

DGFT UO. No 01/83/050/506/AM-18/DES-4/233 dated 7.3.18.

M/s Smooth line Writing Instruments (P) Ltd. – Maharashtra, has proposed manufacture and export of 20,000.0 Kgs. 0f Ball Point Ink, namely CP ULV /CP SAN/ CP OBG BLACK. The firm has been manufacturing & exporting this item from time to time using the same raw material & formulation. The solvent dyes have been identified by the firm as Solvent Black – 46 while the additive is PKP K -90D i.e. Polyvinyl Pyrrolidone. .Accordingly, following norms are recommended allowing wastage of 2 %:

Item of Export	Quantity	Item of Import	Quantity recommended for export of 1.0 Kgs
Ball Point Ink, namely CP ULV /CP SAN/ CP OBG BLACK.	20,000.0 Kgs.	1. 2-Phenoxy Ethanol	0.400
		2. Ketonic Resin	0.250
		3. Solvent Dyes	0.200
		4. Additives	0.010

(Nand Lal)
Consultant
03.0.4.2018

DGFT (DES-IV)

1183/102

20/38

No.7/88/2018-TSW
Ministry of Commerce & Insdustry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject : Advance Authorization No. 0310817112 dated 16.11.17 – M/s Smooth line Writing Instruments (P) Ltd. – Maharashtra.
DGFT UO. No 01/83/050/507/AM-18/DES-4/234 dated 7.3.18.

The ball point ink now proposed to be manufactured are 'other than black'. Wastage proposed is 2%. The firm has been manufacturing & exporting this item from time to time using the same raw material & formulation. The additive is PKP K -90D i.e. Polyvinyl Pyrrolidone. .Accordingly, following norms is recommended allowing wastage of 2 %:

Norms recommended is as under:-

Item of Export	Quantity	Item of Import	Quantity recommended for export of 1.0 Kg
Ball Point Ink, namely CP ULV /CP SAN/ CP OBG Other than BLACK.	20,000.0 Kgs.	1. 2-Phenoxy Ethanol	0.400
		2. Ketonic Resin	0.280
		3. Solvent Dyes	0.120
		4. Additives	0.010

(Nand Lal)
Consultant
03.0.4.2018

DGFT (DES-IV)

1183/143

29/38

No.7/143/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : **Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.**

Ref : **DGFT UO. No.**01/83/050/613/AM-18/DES-IV/24 Dated 11.04.18.

The case has been examined and taking cue from SION A : 2866, the following norms are recommended:-

Export product: Release Liners (One side Silicon Coated Paper) 25-30 GSM+/- 10% (200000.000 Kgs 7407400.000 SQM) (Consisting of BMG Kraft Paper)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft paper in Jumbo Roll of Relevant 25-30 GSM+/- 10% 210000.000 Kgs 7777770.000 SQM	1.04 Sq. Meter / Sq. Mt. content contained in export product
2	Silicone Polymers	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linker for Silicone	0.0735 gram

(NAND LAL)
Consultant
03-05-2018

DES (IV)

1183/145

30

22

Repeat Bastis

No. 46011/11/2010 -PC.II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
-.-

Shastri Bhavan,
New Delhi-110 001.
Dated, the 12 May, 2010.

OFFICE MEMORNAUDM

Subject : Advance Authorization Application from M/s. Ganga Rasayanie Pvt. Ltd. for the import of raw material against the export of Aromatic Solvent (Solvesso 200/ Garasol 200/150).

The undersigned is directed to refer to DGFT's UO No. 01/83/50/174/AM10/DES-IV/1108 dated 20.01.2010, 01/85/50/226/AM10/DES-IV/1527 dated 16.03.2010, 01/83/50/977/AM10/DES-IV/1544 dated 19.03.2010 and 01/83/50/829/AM10/DES-IV/73 dated 15.04.2010 on the above mentioned subject. The proposal of the firm has been examined in this office. Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :

Item to be Exported	Quantity
Aromatic Solvent (Solvesso 200/Garasol 200)	1 kg.

Raw-material Recommended for Import	Quantity
Heavy Aromatic	1.05 kg

A.A. No. - 0310817966 dt. 21.12.2017

Item to be Exported	Quantity
Aromatic Solvent (Garasol 150)	1 kg.

22

Raw-material Recommended for Import	Quantity
Heavy Aromatic	1.10 kg

This issues with the approval of Competent Authority.

12/5/2010

(T.K. CHAKRAVARTHY)
Additional Industrial Advisor

Shri S.S. Mohan,
FTDO,
Udyog Bhavan,
New Delhi

No.7/77/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Application for issue of Advance Authorization against export of Lamination Adhesive (Solid content -80% +/- 1%) and Lamination Adhesive Hardner (Solid content -75% +/- 1%) - M/s. Huber Group India Pvt. Ltd.

Ref : DGFT UO. No.01/83/50/399/AM-18/DES-4 /160 dated 17.10.2017

Advance Authorization No. ~~0310014/66~~ dated ~~21.07.2017~~
0310818141 dt. 01.01.18

Vide e-mail dated 2nd November, 2017, the firm has submitted a material balance for the export items and production consumption data duly certified by CA for the last three years. Based on information provided by the firm, the following norms are recommended:-

Export Item 1) : Lamination Adhesive (Solid content -80% +/- 1%)
Quantity: 1 kg.
Import item:

Sr. No.of application	Item Description	Quantity Recommended (In kg.)
1	Adipic Acid	0.2554
2	Isophthalic Acid	0.0827
3	Phthalic Anhydride	0.1543
4	Mono Ethylene Glycol	0.0640
5	Di Ethylene Glycol	0.2098
6	Ethyl Acetate	0.2243
7	2-Methyl -1-3-Propanediol	0.0897
8	Glycerine	0.0055
9	Diphenylmethane Di isocyanate	0.0500

Export Item 2) : Lamination Adhesive Hardner (Solid content -75% +/- 1%)
Quantity: 1 kg.
Import item:

Sr. No.of application	Item Description	Quantity Recommended (In kg.)
10	Tri Methylol Propane	0.1000
11	Poly Propylene Glycol 1000	0.0400
12	Ethyl Acetate	0.2167
13	Toluene Di isocyante	0.0737
14	Diphenylmethane Di isocyanate	0.5716

(NAND LAL)
Consultant
03.11.2017

DGFT(NC)

1183/169

32

No.7/88/2018-TSW
Ministry of Commerce & Insdustry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject : Advance Authorization No. 0310818357 dated 9.1.18 – M/s Smooth line Writing Instruments (P) Ltd. – Maharashtra.
DGFT UO. No 01/83/050/596/AM-18/DES-4/227 dated 6.3.18.

M/s Smooth line Writing Instruments (P) Ltd. – Maharashtra, has proposed manufacture and export of 20,000.0 Kgs. 0f Ball Point Ink, namely CP ULV /CP SAN/ CP OBG BLACK. The firm has been manufacturing & exporting this item from time to time using the same raw material & formulation.. The solvent dyes have been identified by the firm as Solvent Black – 46 while the additive is PKP K -90D i.e. Polyvinyl Pyrrolidone. . Accordingly, following norms are recommended allowing wastage of 2 %:

Item of Export	Quantity	Item of Import	Quantity recommended for export of 1.0 Kgs
Ball Point Ink, namely CP ULV /CP SAN/ CP OBG BLACK.	20,000.0 Kgs.	1. 2-Phenoxy Ethanol	0.400
		2. Ketonic Resin	0.250
		3. Solvent Dyes	0.200
		4. Additives	0.010

(Nand Lal)
Consultant
03.0.4.2018

DGFT (DES-IV)

1183/175

33/36

No.7/172/2018-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Subject :- **Advance authorization for the export of Gummed Paper Tape - M/s Silverline Tapes Mfg. Pvt. Ltd.**

Ref : DGFT UO. No.01/83/50/640/AM-18/DES-IV/36 Dated 23.04.2018

Advance Authorization No. 0210208128 dated 15-01-2018

In this case has the firm has claimed 11.73% wastage of raw materials for the manufacture of Gummed Paper Tape. In the past 5% wastage was allowed and accordingly, the following norms are recommended:-

Export Item : Gummed Paper Tape

Quantity : 1 Kg

Import Items :

Sl. No.	Item Description	Qty recommended
1.	Kraft Paper (no coating) – 53 GSM	0.70659 Kg
2.	Esterified Starch	0.24519 Kg
3.	Acrylamide 98% minimum	0.09822 Kg

(NAND LAL)
Consultant
03.05.2018

DES (IV)

183/188

34/50

No.7/152/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject : Advance authorization no. 0510405476 dated 31-01-2018 for the export of Printed Paper Bags - M/s DJS Printers Pvt. Ltd.

Ref : DGFT File. No.01/83/050/697/AM-18/DES-IV dated 11.04.2018

The firm has claimed 4% wastage of paper for manufacture and export of Paper Bags which appears to be reasonable and accordingly following norms are recommended:

Export item No. 1: Printed Paper Bags (Made out of Grease Proof/Grease Resistant Paper of relevant GSM)
Quantity: 220 MT

Import item No. 1 : Grease Proof / Resistant paper (25-75 GSM)
Quantity : 228.800 MT

Export item No. 2: Printed Paper Bags (Made out of Con Flex Light Paper of (25-35 GSM) of relevant GSM
Quantity: 30 MT

Import item No. 2 : Con Flex Light Paper of (25-35 GSM)
Quantity : 31.200 MT

Note : GSM of paper should match in import and export in both the above export items.

(Nand Lal)
Consultant
01.05.2018

DGFT(DES IV)

1183/199

3

No.7/143/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject : **Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.** AA No. 0310819075 dt. 12.02.18

Ref : **DGFT UO. No.**01/83/050/613/AM-18/DES-IV/24 Dated 11.04.18.

The case has been examined and taking cue from SION A : 2866, the following norms are recommended:-

Export product: Release Liners (One side Silicon Coated Paper) 25-30 GSM+/- 10% (200000.000 Kgs 7407400.000 SQM) (consisting of B. M. G Kraft Paper)

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft paper in Jumbo Roll of Relevant 25-30 GSM+/- 10% 210000.000 Kgs 7777770.000 SQM	1.04 Sq. Meter / Sq. Mt. content contained in export product
2	Silicone Polymers	2.1 gram
3	Catalyst for Silicone	0.021 gram
4	Cross Linker for Silicone	0.0735 gram

(NAND LAL)
Consultant
03-05-2018

DES (IV)

1183/203

36

3/99

Repeat basis

No.7/56/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Subject: Advance Authorization for export of Artificial / Agglomerated Quartz Slab & Tiles (Containing 8.5% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref. : **DGFT F.No**.01/83/50/37/AM-18/DES-IV/41 dated 13-06-2017

Adv Auth No.~~0310812401~~ dated ~~10-04-2017~~
0310819253 dt. 20.02.2018

Vide letter dated 8.6.2017, the firm has submitted the production / consumption data duly certified by Chartered Accountant. In the past also (meeting no. 19/2014-15 on 21.4.2015), they have allowed 1,2 & 3 items for the export of same item. Accordingly, the following norms are recommended :-

Export item : Artificial / Agglomerated Quartz Slab & Tiles (Containing 8.5% of Polyester Resin)

Quantity : 1 MT

Import items :

S.No.	Description of the item	Quantity
1.	Unsaturated Polyester Resin	0.1183 MT
2.	Pigments	Applied quantity upto 2% of FOB value of export whichever is less
3.	Crushed Mirror	Applied quantity upto 3% of FOB value of export whichever is less
4.	Quartz Powder in various Grit Sizes	0.8051 MT

27/6/2017

(NAND LAL)
Consultant
15-06-2017

DGFT (NC-4)

No.7/56/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
****

Subject: Advance Authorization for export of Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles (Containing 7.9% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref. : **DGFT F.No**.01/83/50/38/AM-18/DES-IV/36 dated 19-05-2017

Adv Auth No.~~0310812264~~ dated ~~30-03-2017~~
0310819332 dt 22.02.2018

The case has been examined and in Meeting No.19/2014-15 held on dated 21-04-2015 and Meeting No.7/2015 dated 28-07-2015, the norms were approved for the export of same item. But Polyester Resin content was 8.5% and in this case the Polyester Resin content is 7.9% and accordingly, the proportionate quantity of Polyester Resin is allowed in this case and the following norms are recommended:-

Export item : Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles (Containing 7.9% of Polyester Resin)

Quantity : 1 MT

Import items :

S.No.	Description of the item	Quantity
1.	Unsaturated Polyester Resin	0.10349 MT
2.	Pigments	Applied quantity upto 2% of FOB value of export whichever is less
3.	Catalysts	Applied quantity upto 2% of FOB value of export whichever is less

(NAND LAL)
Consultant
26-05-2017

DGFT (NC-4)

30/7/2017